

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:2290

ANSWERED ON:12.08.2011

SETTING UP OF POWER PROJECTS

Biju Shri P. K.;Patle Kamla Devi ;Punia Shri P.L. ;Toppo Shri Joseph

**Will the Minister of POWER be pleased to state:**

(a) the details of proposals received and sanctioned by the Union Government for setting up of power projects in the country during the last three years and the current year, State-wise including Chhattisgarh and Kerala;

(b) whether the number of proposals for setting up of hydro power projects in various States including Kerala are still pending for approval of the Union Government;

(c) if so, the details thereof along with the reasons therefor; and

(d) the time by which these proposals are likely to be approved by the Government?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a) to (d) : With the enactment of the Electricity Act, 2003, concurrence of Central Electricity Authority (CEA) is not required for setting up of new Thermal Power Projects. However, concurrence of CEA is required for setting up of Hydro Projects estimated to involve capital expenditure exceeding such sum as may be fixed from time to time, by notification by the Central Government. According to the guidelines, in case the Hydro Electric Scheme is found to be technically acceptable with necessary inputs to be furnished by the developers, the Authority shall accord concurrence for implementation of the hydro electric scheme, as far as practicable within a period of 90 (ninety ) working days from the date of submission of DPR complete in all aspects.

Detailed Project Reports (DPRs) of 45 Hydro Electric projects to be developed in the State/Central/Private Sector have been received by CEA during the last three years and in the current year (from 2008-09 onwards). Out of 45 DPRs, DPRs of 14 Hydro Electric Projects have been concurred/ accepted for accord of concurrence by CEA; 11 DPRs are at various stages of processing; and DPRs of 20 projects have been returned. State-wise details of DPRs are given in Annex. No proposal has been received by CEA from the States of Chhattisgarh and Kerala during this period. Further, no DPR from the States of Chhattisgarh and Kerala is pending for accord of concurrence with CEA.